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Title : Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2006-2007 together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 494/15/09)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2007-2008.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT. 495/15/09)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): अध्यक्ष महोदया, मैं जनजातीय कार्य मंत्रालय के वर्ष 2009-2010 के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT. 496/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 497/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 498/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. CA 15 of 2008-09)-Autonomous Bodies.

(Placed in Library, See No. LT. 499/15/09)

(ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. CA 18 of 2008-09)-Air Force and Navy.

(Placed in Library, See No. Lt 500/15/09)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. CA 19 of 2008-09) for the year ended March, 2008.

(Placed in Library, See No. LT. 501/15/09)

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. PA 26 of 2008-09) for the year ended March, 2008.

(Placed in Library, See No. LT. 502/15/09)

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts of the Indian Railways – Part I - Review for the year 2007-2008.
(ii) Appropriation Accounts of the Indian Railways – Part II - Detailed Appropriation Accounts for the year 2007-2008.
(iii) Appropriation Accounts of the Indian Railways – Part II - Detailed Appropriation Accounts [Annexure-G] for the year 2007-2008.

(Placed in Library, See No. LT. 503/15/09)

(3) A copy of the Outcome Budgets (Hindi and English versions) of the Flagship Programmes for the year 2009-2010.

(Placed in Library, See No. LT.504/15/09)

(4) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2007-2008 together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT. 505/15/09)

(6) A copy of the Narcotic Drugs and Psychotropic Substances National Fund for Control of Drug Abuse (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 232(E) in Gazette of India dated the 2nd April, 2009 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No.LT.506/15/09)

(7) A copy of the Statement (Hindi and English versions) of the Market Borrowings by the Central Government during 2008-2009.

(Placed in Library, See No. LT. 507/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 published in Notification No. L-7/143/158/2008-CERC in Gazette of India dated the 24th February, 2009.
(ii) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 published in Notification No. L-1(2)/2009-CERC in Gazette of India dated the 30th March, 2009.
(iii) The Indian Electricity Grid Code (Amendment) Regulations, 2009 published in Notification No. L-1(2)/2009-CERC in Gazette of India dated the 30th March, 2009.
(iv) The Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Amendment) Regulations, 2009 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated the 29th May, 2009.
(v) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) (Amendment) Regulations, 2009 published in Notification No. L-7/143/158/2008-CERC in Gazette of India dated the 2nd June, 2009.
(vi) The Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 published in Notification No. L-1(5)/2009-CERC in Gazette of India dated the 2nd June, 2009.

(Placed in Library, See No. LT 508 /15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-

- (i) Notification No. L-7/145(160)/2008-CERC published in Gazette of India dated the 17th June, 2009 containing corrigendum regarding Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
- (ii) Notification No. L-7/145(160)/2008-CERC published in Gazette of India dated the 17th June, 2009 containing addendum regarding Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

(Placed in Library, See No. LT 509/15/09)
